

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.208 – IA/444(AHM)2023  
In  
C.P.(IB)/241(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadam Kirtibhai Patel Proprietor Pearl Impex  
V/s  
Map Oil LLP

.....Applicant

.....Respondent

**Order delivered on: 09/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Yuvraj Thakore, Advocate  
For the Respondent :Ms. Natasha Shah, Advocate a. w. Ms. Prutha Bhavsar,  
Advocate for R-1 & R-2  
:R-3 to R-5 already **Ex-parte**

**ORDER**  
**(Hybrid Mode)**

**IA/444(AHM)2023**

After making brief submission by the learned counsel for the applicant/liquidator, we observe certain discrepancy in the application as well as in the prayer clause.

On asking, the learning counsel for the applicant/liquidator on instructions wishes to withdraw this application with liberty to file a better application with better particulars within 60 days from the date of this order which is allowed.

In view of the above, **IA/444(AHM)2023** is dismissed as withdrawn with liberty above.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**